

(2021) 01 SHI CK 0298
In the High Court Of Himachal Pradesh
Case No : Civil Writ Petition No. 593 Of 2021

Ram Lal	Vs	APPELLANT
HRTC & Another		RESPONDENT

Date of Decision : 29-01-2021

Acts Referred:

Citation : (2021) 01 SHI CK 0298

Hon'ble Judges : Anoop Chitkara, J

Bench : Single Bench

Advocate : Vinay Sharma, Vikas Rajput

Final Decision : Disposed Of

Judgement

Anoop Chitkara, J

1. The petitioner, who is working as Piece Meal Worker with the respondent-Corporation, has come up before this Court seeking a direction to the respondents to convert his services on contract basis. In this regard the petitioner has already made representation, which is still pending before the authorities concerned.
2. Notice. Mr. Vikas Rajput, Advocate appears and accepts service of notice on behalf of the respondents.
3. In view of the nature of the order, this Court proposes to pass, no response is required from the respondents.
4. Consequently, the petition is disposed of with a direction to the respondents/ authorities to decide the representation of the petitioner, in accordance with law, within one month. While deciding the petitioner's representation, the respondents/authorities shall also take into consideration the judgment delivered by the learned Single Judge of this Court in CWPOA No.1517

of 2019, titled Prem Singh versus Himachal Road Transport

Corporation & Another, on 18.12.2019. Liberty is reserved to the petitioner to approach this Court again, in case he still feels aggrieved and

dissatisfied with the outcome of the representation. Pending application(s), if any, are closed.